

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 19.04.2012

The meeting No.02/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 19.04.2012 in Room No.108 of DGFT under the Chairmanship of Shri A.K. Singh, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. D.O.	DIPP
2.	Shri K.C. Meena, Dy. DGFT	DGFT
3.	Shri Kuldeep Singh, Asstt. Director	DC (MSME)
4.	Shri P.P. Pasricha. FTDO	DGFT

The agenda for meeting No.02/AM-13 dated 19.04.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 2/84-ALC3/2012 **MEETING DATE** : 19.04.2012

Case No.:2/43/84-ALC3/2011	Party Name: SRF LIMITED	Meet No/Date:2/84-ALC3/2012 19.04.2012	Status: Approved
HQ File :01/84/050/00305/AM12/	RLA File :04/24/040/00214/AM12/	Lic.No/Date:0410130299	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. V. Sridhar, Chief Manager –MLT and Mr. N.R. Sridhar, Sr. Executive - MLT present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, taking in cue from SION A-2821 and A-2398, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyester Tyre Cord fabric (DIPPED)	2,50,000 Kgs.	Polyester Chips (For industrial yarn)	2,72,829.075 Kgs.
			Olbo Plast	2170.925 Kgs.
			V.P. Latex	16,250 Kgs.
			Spin finish oil	2250 Kgs
			Gril bond grade: 1701/6.50%	1250 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/50/84-ALC3/2011	Party Name: SRF LIMITED	Meet No/Date:2/84-ALC3/2012 19.04.2012	Status: Approved
HQ File :01/84/050/00394/AM12/	RLA File :04/24/040/00117/AM12/	Lic.No/Date:0410134196 29.02.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. V. Sridhar, Chief Manager –MLT and Mr. N.R. Sridhar, Sr. Executive - MLT present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, taking in cue from SION A-2821 and A-2398, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyester Tyre Cord fabric (DIPPED)	1,70,000 Kgs.	Polyester Chips (For industrial yarn)	1,85,523.78 Kgs.
			Olbo Plast (Nylon cotton weft)	1476.22 Kgs.

		Latex VP 106 (wet), SRF spec: PS/AQ(C)-020 Issued 1	11,050 Kgs.
		Spin finish oil	1530 Kgs
		Gril bond grade: 1701/6 – 50 present	850 Kgs.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

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Case No.:1/2/84-ALC3/2012	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:2/84-ALC3/2012 19.04.2012	Status: Approved	
HQ File :01/84/050/00015/AM13/	RLA File :06/24/040/00067/AM12/	Lic.No/Date:0610026187 07.03.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to fix the following ad-hoc norms as per SION H-97 and as per similar case decided by NC-VII. The import item No.2, i.e. PP Granules for lamination/coating allowed as 1.05 Kg/Kg content in the export product and import item No.1 would with 10% wastage on 98% of Basic PP Resin in export product. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flexible Intermediate bulk containers	15,00,000 Kgs.	PP Granules	14,14,875 Kgs (@ 98% of Basic PP Resin in export product +10% wastage i.e. 13,12,500 x 98% x 1.10).
			PP Granules for lamination/coating	1,96,875 Kgs (@ 1.05 x 1,87,500 Kg of PP for lamination/coating i.e. with 5% wastage)
			U.V. Stabilizer	26,250 Kgs (@ 2% of

			master batch (Additive master batch containing 20% U.V. Stabilizer)	Basic PP Resin in export products i.e. 13,12,500 Kgs. X 2%).
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

MANUAL AGENDA CASES

(4)

Case No.25	M/s Givo Limited, Gurgaon
NC 02/AM-13, dt.19.04.2012	File No.01/84/50/715/AM-04/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510117824 dated 12.02.2004.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, taking in cue from SION J-365, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's trousers	10,000 Nos.	Pocketing 70% Polyester 30% Cotton, Width 58-60"	5000 Meters
			Waist band 70% Polyester 30% Cotton upto 2"	15,000 Meters
			Waist band fusing paper	15,000 Meters
			Hook and bar steel zinc plated	Net+1% waste
			Banroll polyester upto width 1"	15,000 Meters
			Thread Polyester	35,00,000 meters

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(5)

Case No.26	M/s Exodus Exports Pvt. Limited
NC 02/AM-13, dt.19.04.2012	File No.01/84/50/331/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No. 0410131978 dated 22.12.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not furnished any justification and additional information in support of their proposal. The Committee has study the manufacturing process in details and did not agree with the request of applicant firm for 45% wastage. The Committee, therefore, constrained to reject the case.

RLA may take suitable consequential action accordingly.

(6)

Case No.27	M/s SRF Ltd., Tamil Nadu
NC 02/AM-13, dt.19.04.2012	File No.01/84/50/249/AM-12/DES-V
Ratification of input output norms against Advance Authorization No. 0410128751 dated 30.09.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. V. Sridhar, Chief Manager –MLT and Mr. N.R. Sridhar, Sr. Executive - MLT present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, taking in cue from SION A-2821 and A-2398, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Synthetic fabrics, 840 Denier and above Polyester/Nylon (Polyester 72%, Nylon 28%)	50,000 Kgs.	Polyester Chips	39,112.5 Kgs.
			Spin finish oil	335 Kgs.
			Nylon 66 Industrial yarn	15,250 Kgs.
			V.P. Latex	3250 Kgs
			Resorcinol	350 Kgs

		Formaldehyde	500 Kgs
		Bonding Agent (Grill Bond/ Vulcabond/Isobond PC45)	250 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(7)

Case No.28	M/s SRF Ltd., Tamil Nadu
NC 02/AM-13, dt.19.04.2012	File No.01/84/50/209/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.0410127858 dated 08.09.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. V. Sridhar, Chief Manager –MLT and Mr. N.R. Sridhar, Sr. Executive - MLT present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, taking in cue from SION A-2821 and A-2398, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Synthetic fabric/ fabric Polyester/ Nylon fabric 840 Denier and above (Polyester 72%, Nylon 28%)	2,00,000 Kgs.	Polyester Chips	1,56,450.00 Kgs.
			Spin finish oil	1341 Kgs.
			Nylon 66 Industrial yarn	61,000 Kgs.
			V.P. Latex	13,000 Kgs
			Resorcinol	1400 Kgs
			Formaldehyde	2000 Kgs
			Bonding Agent (Grill Bond/Casabond/Vulcabond/ E.Isobond PC45)	1000 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(8)

Case No.29	M/s SRF Ltd., Tamil Nadu
NC 02/AM-13, dt.19.04.2012	File No.01/84/50/210/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.0410127859 dated 08.09.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. V. Sridhar, Chief Manager –MLT and Mr. N.R. Sridhar, Sr. Executive - MLT present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, taking in cue from SION A-2821 and A-2398, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Synthetic fabric/ fabric Polyester/ Nylon fabric 840 Denier and above (Polyester 72%, Nylon 28%)	10,00,000 Kgs.	Polyester Chips	7,82,250 Kgs.
			Spin finish oil	6705 Kgs.
			Nylon 66 Industrial yarn	3,05,000 Kgs.
			V.P. Latex	65,000 Kgs
			Resorcinol	7000 Kgs
			Formaldehyde	10,000 Kgs
			Bonding Agent (Grill Bond/Vulcabond/Isobond PC45)	5000 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(9)

Case No.30	M/s SRF Ltd., Tamil Nadu
NC 02/AM-13, dt. 19.04.2012	File No.01/84/50/211/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.0410127860 dated 08.09.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. V. Sridhar, Chief Manager –MLT and Mr. N.R. Sridhar, Sr. Executive - MLT present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, taking in cue from SION A-2821 and A-2398, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Synthetic fabrics, 840 Denier and above Polyester/Nylon (Polyester 72%, Nylon 28%)	50,000 Kgs.	Polyester Chips	39,112.5 Kgs.
			Spin finish oil	335 Kgs.
			Nylon 66 Industrial yarn	15,250 Kgs.
			V.P. Latex	3250 Kgs
			Resorcinol	350 Kgs
			Formaldehyde	500 Kgs
			Bonding Agent (Grill Bond/ Vulcabond/Isobond PC45)	250 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

(10)

Case No.31	M/s SRF Ltd., Tamil Nadu
NC 02/AM-13, dt. 19.04.2012	File No.01/84/50/224/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.0410128354 dated 21.09.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. V. Sridhar, Chief Manager –MLT and Mr. N.R. Sridhar, Sr. Executive - MLT present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, taking in cue from SION A-2821 and A-2398, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Synthetic fabric/ Polyester/Nylon fabric 840 Denier and above (Polyester 72%, Nylon 28%)	65,500 Kgs.	Polyester Chips	51,237.375 Kgs.
			Spin finish oil	439 Kgs.
			Nylon 66 Industrial yarn	19,977.5 Kgs.
			V.P. Latex	4257.5 Kgs
			Resorcinol	458.5 Kgs
			Formaldehyde	655 Kgs

		Bonding Agent (Grill Bond/Vulcabond/Isobond PC45)	327.5 Kgs.
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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(11)

Case No.32	M/s T.H.E. Makers Pvt. Ltd., New Delhi
NC 02/AM-13, dt. 19.04.2012	File No.01/85/50/187/AM-04/DES-V
Ratification of input output norms against Advance Authorization No.0510093295 dated 13.06.2003.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case was listed for personal hearing on 19.04.2012. However, no representative (s) from applicant firm appeared for personal hearing. In view of this, Committee was decided to give last opportunity to applicant firm to present their case before NC and re-list the case for personal hearing on 17.05.2012.

(12)

Case No.33	M/s Richa & Co., New Delhi
NC 02/AM-13, dt. 19.04.2012	File No.01/84/162/405/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.0510219429 dated 17.04.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma, Manager – Import present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies long sleeve pintuck tufer blouse made of 70% cotton 30% silk bleached woven fabric, GSM-36+/-10%	6300 Nos.	70% cotton 30% silk bleached woven fabric, GSM-36+/-10%	15,435 Sq. meter (@ 2.45 sq. meter per piece)
2.	Ladies long sleeve pintuck tufer blouse made of 70% cotton	1850 Nos.	70% cotton 30% silk dyed woven fabric,	4532.5 Sq. meter (@ 2.45 sq. meter

	30% silk dyed woven fabric, GSM-36+/-10%		GSM-36+/-10%	per piece)
3.	Ladies long sleeve pintuck tufer blouse made of 70% cotton 30% silk bleached woven fabric, GSM-36+/-10%	8100 Nos.	70% cotton 30% silk bleached woven fabric, GSM-36+/-10%	19,845 Sq. meter (@ 2.45 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(13)

Case No.34	M/s Richa & Co., New Delhi
NC 02/AM-13, dt. 19.04.2012	File No.01/84/50/111/AM-07/DES-V
Re-fixation of input output norms against Advance Authorization No.0510183620 dated 29.05.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma, Manager – Import present before the NC on behalf of the firm. Mr. Sharma informed the Committee that the product is in the range of extra-large size. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies jacket made of 97% cotton 3% spandex denim fabric, GSM-310+/-10% variation	4900 Nos.	97% cotton 3% spandex denim fabric, GSM-310+/-10% variation	16,660 Sq. meter
2.	Ladies pant made of 97% cotton 3% spandex denim fabric, GSM-310+/-10% variation	4300 Nos.	97% cotton 3% spandex denim fabric, GSM-310+/-10% variation	13,330 Sq. meter
3.	Ladies skirt made of 97% cotton 3% spandex denim	3000 Nos.	97% cotton 3% spandex denim fabric, GSM-	9450 Sq. meter

fabric, variation	GSM-310+/-10%	310+/-10% variation
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The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(14)

Case No.35	M/s Richa & Co., New Delhi
NC 02/AM-13, dt. 19.04.2012	File No.01/84/50/088/AM-11/DES-V
Re-fixation of input output norms against Advance Authorization No.0510266030 dated 14.06.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma, Manager – Import present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies top made of 100% Cotton printed woven fabric, GSM-75+/-10% Style No.3Z1846	7020 Nos.	100% Cotton printed woven fabric, GSM-75+/-10%	11,372 Sq. meter
2.	Ladies top made of 100% Rayon printed woven fabric, GSM-87+/-10% Style No.3Z1846	2800 Nos.	100% Rayon printed woven fabric, GSM-87+/-10%	4536 Sq. meter
3.	Girls top made of 100% Cotton printed woven fabric, GSM-72+/-10% Style No.2Z1280	2300 Nos.	100% Cotton printed woven fabric, GSM-72+/-10%	3519 Sq. meter
4.	Girls top made of 100% Cotton dyed woven fabric, GSM-	1646 Nos.	100% Cotton dyed woven fabric, GSM-	2518.40 Sq. meter

72+/-10% Style No.2Z1280	72+/-10%	
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The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(15)

Case No.36	M/s Gaurav International, Gurgaon
NC 02/AM-13, dt. 19.04.2012	File No.01/84/50/145/AM-05/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510129844 dated 22.06.2004.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma, Manager – Import present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls pant made of Cotton spandex denim fabric, GSM-330+/-10% variation	10,200 Nos.	Cotton spandex denim fabric, GSM-330+/-10% variation	11,220 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(16)

Case No.37	M/s Gaurav International, Gurgaon
NC 02/AM-13, dt. 19.04.2012	File No.01/84/50/412/AM-03/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510070496 dated	

17.10.2002.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma, Manager – Import present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Dress with diaper cover for new born baby made of 100% Linen woven fabric, GSM-136+/-15% variation	18,950 Nos.	100% Linen woven fabric, GSM-136+/-15% variation	27,288 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(17)

Case No.38	M/s Niyaz Apparels, Chennai
NC 02/AM-13, dt. 19.04.2012	File No.01/84/162/559/AM-05/DES-V
Ratification of input output norms in respect of Advance Authorization No.0410059052 dated 29.06.2004.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to revise the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Boys pant made out of 100% Polyester fabric	24,025 Nos.	100% Polyester fabric	36,037.500 Sq. meter
			100% Nylon taffeta fabric	7260 Sq. meter
			100% Polyester mesh fabric	5820 Sq. meter

		65% Cotton 35% Polyester fabric	21,040 Sq. meter
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The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(18)

Case No.39	M/s Orient Fashion Exports (India) Pvt. Ltd., New Delhi
NC 02/AM-13, dt. 19.04.2012	File No.01/84/50/324/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510312516 dated 27.12.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 17.05.2012.

(19)

Case No.40	M/s Integrated Defence Products Pvt., Ltd., Kanpur
NC 02/AM-13, dt. 19.04.2012	File No.01/84/50/54/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorization No.0610024945 dated 07.12.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Helmet made from Aramid fabric (The net content Aramid fabric shal use 4466.00 Sq.	1276 Nos.	Aramid fabric, GSM-450+/-10%, width 1 meter to 1.6 meter+/-10%	5001.920 Sq. meter

meter after 12% wastage)			
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The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(20)

Case No.41	M/s. Sweta Chaudhry, Kolkata.
NC 02/AM-13, dt. 19.04.2012	File No.01/84/50/303/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0210171452 dated 26.12.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 03.05.2012.

(21)

Case No.42	M/s Finproject India Pvt. Ltd., Jaipur
NC 02/AM-13, dt. 19.04.2012	File No.01/84/50/105/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorization No.1319935553 dated 06.06.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Eva Sole footwear	21,101 Kgs.	Eva-ethylene vinyl acetate copolymers	23,844 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(22)

Case No.43	M/s Bharat Silks, Bangalore
NC 02/AM-13, dt. 19.04.2012	File No.01/84/50/372/AM-04/DES-V
Ratification of input output norms in respect of Advance Authorization No.071007781 dated 07.03.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that no new facts have been added in the representation by the applicant firm with explaining the variation from the earlier proposal. The item of export and import are the same. In view of above, Committee is unable to finalise the norm in this case. It was, therefore, decided to maintain status quo in this case.

(23)

Case No.44	M/s Richa Global Export Pvt. Ltd.
NC 02/AM-13, dt. 19.04.2012	File No.01/84/50/27/AM-08/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510202680 dated 19.04.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the size range is between 'S to 3XL in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's mock jacket made of 100% Polyester tricot knitted fabric, GSM-275+/-10% variation (RIB) 100% Polyester solid knitted fabric, GSM-360+/- 10% variation	6050 Nos.	100% Polyester tricot knitted fabric, GSM-275+/- 10% variation	5929 Kgs.
			100% Polyester solid knitted fabric, GSM-360+/- 10% variation	1180 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(24)

Case No.45	M/s Maccaferri Environmental Solution Pvt. Ltd., Pune
NC 02/AM-13, dt. 19.04.2012	File No.01/82/50/74/AM-10/DES-V
Ratification of input output norms in respect of Advance Authorization No.3110039295 dated 17.07.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case with 3% wastage on item of import as per report of Technical team, who visited the unit of the applicant firm as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Paralink – ultra strong reinforcement fabric made up of yarn, white polymer, black polymer and kavler	1,04,203 Kgs.	High Tenacity Polyester Filament Yarn	63,843 Kgs.
			White Polymer – Linear low density Polyethylene (LLDPE)	42,694 Kgs.
			Black Polymer/Master batch	667 Kgs.
			Kavler/Synthetic fibre of high tensile strength of armind for industrial grade	125 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

Case No.46	M/s SRF Ltd., Tamil Nadu
NC 02/AM-13, dt. 19.04.2012	File No.01/84/162/188/AM-12/DES-V
Clarification on SION at S. No.62/2398 – reg.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has sought clarification that rubberized Synthetics Fabric/ belting fabric being imported for manufacturing of conveyor belting are covered under captioned licence as well as the other advance licences issued under SION application to conveyor belting.

The Committee after deliberations in consultation with representatives of technical authorities present in the meeting and in the light of written comments of Deptt. of IPP forwarded vide their U.O.No.7/2000/05-TSW, dated 15.1.2007 decided to incorporate clarification note for the SION at Srl. NO.A-1677, A-3170 and A-3171 as under:-

“The import item i.e. Synthetic Fabric/Fabric Polyester/Nylon Fabric 840 Denier and above also cover EP Belting Fabric/Rubberized Textile Fabric 840 Denier and above.”

(26)

Case No.47	M/s SRF Ltd., Tamil Nadu
NC 02/AM-13, dt. 19.04.2012	File No.01/84/50/001/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0410134195 dated 29.02.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. V. Sridhar, Chief Manager – MLT and Mr. N.R. Sridhar, Sr. Executive - MLT present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, taking in cue from SION A-2821 and A-2398, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyester Tyre Cord fabric (DIPPED)	85,000 Kgs.	Polyester Chips (For industrial yarn)	92,761.89 Kgs.
			Olbo Plast	738.11 Kgs.
			V.P. Latex	5525 Kgs.
			Spin finish oil	765 Kgs
			Gril bond	425 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.
